

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

C.P.NO.36/94 in C.P.NO.63/93
in
O.A.NO.414/92

Between:

N.V.S.Sastry

Date of Order: 22.9.94.

...Applicant.

And

1. Smt. Nasrin Quadri, Superintending Engineer, Telecom Civil Circle, Hyderabad.
2. Shri P.Khan, Chief General Manager, Telecom, A.P.Circle, Hyderabad.

Fixx

...Respondents.

Counsel for the Applicant ; Mr.K.Venkateswar Rao, Advocate
Counsel for the Respondents ; Mr. N.R.Devraj, Sr.CGSC.,

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER(A)

The Tribunal made the following order:

The learned counsel for the Contempt Petitioner submits that as the direction contained in the judgment has already been complied by the respondents there is no occasion ~~for~~ for taking action in accordance with the contempt of courts Act. With the result the C.P. is dismissed.

Amulya
3.10.94.
DEPUTY REGISTRAR(J)

To

1. Smt Narsing Quadri, Superintending Engineer, Telecom Civil Circle, Hyderabad.
2. Shri P.Khan, Chief General Manager, Telecom, A.P.Circle, Hyderabad.
3. One copy to Mr.K.Venkateswar Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr. N.R.Devraj, Sr.CGSC, EAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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